(J.H.C. Sch. 1-7)

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From:
Rajesh Kumar Vaish,
Registrar (Administration),
High Court of Jharkhand
Ranchi

File No. XXII(6)/1/2017-18/Apptt.
Letter No._____/Apptt.
Dated: _____

To,

1. Sri Md. Naeem Ansari, S.D.J.M.-cum-P.M. (J.J. Board), Garhwa,

2. Sri Md. Faheem Kirmani, S.D.J.M., Ranchi,

3. Sri Chandan, J.M.-cum,-Judge I/c-cum-Addl. Civil Judge (Jr. Div.), Daltonganj,

4. Sri Manoj Kumar Sharma, J.M.-cum-Civil Judge (Jr. Div.), Ranchi,

5. Sri Laxmikant, J.M.-cum-Judge I/c, Ranchi,

6. Sri Santosh Anand Prasad, J.M.-cum-Civil Judge (Jr. Div.), Jamshedpur (Ghatshila),

7. Sri Binod Kumar, S.D.J.M.-cum-Judge I/c, Dhanbad,

8. Sri Kuldeep, J.M.-cum-Addl. Civil Judge (Jr. Div.), Jamshedpur,

9. Ms. Richa Srivastava, S.D.J.M.-cum-P.M. (J.J. Board), Hazaribagh,

10. Sri Sunil Dutta Dwivedi, Civil Judge (Jr. Div.), Bokaro,

11. Sri Krishna Kant Mishra, J.M.-cum-Addl. Civil Judge (Jr. Div.), Daltonganj,

12. Sri Nishant Kumar, S.D.J.M.-cum-Judge I/c-cum-P.M. (J.J. Board), Dumka,

13. Sri Manoranjan Kumar No. I, S.D.J.M.-cum-Judge I/c-cum-P.M. (J.J. Board), Jamtara,

14. Ms. Arti Mala, S.D.J.M.-cum-Judge I/c-cum-Civil Judge (Jr. Div.), Ramgarh,

15. Sri Arjun Saw, S.D.J.M.-cum-Addl. Civil Judge (Jr. Div.), Chaibasa (Porahat),

16. Ms. Manju Kumari, Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Giridih,

17. Sri Manoranjan Kumar No. II, Civil Judge (Jr. Div.), Dhanbad,

18. Sri Parth Sarthi Ghosh, S.D.J.M.-cum-Judge I/c, Chaibasa,

19. Sri Chandra Bhanu Kumar, S.D.J.M.-cum-Judge I/c-cum-P.M. (J.J. Board), Pakur,

20. Ms. Divya Mishra, S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c-cum-P.M. (J.J. Board), Koderma,

21. Sri Vikram Anand, S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c, Bokaro (Bermo at Tenughat),

22. Sri Manoj Kumar Prajapati, J.M.-cum-Judge I/c-cum-Civil Judge (Jr. Div.), Garhwa,

23. Sri Abhishek Kumar, J.M., Deoghar (Madhupur),

24. Sri Shashi Bhushan Sharma, J.M.-cum-Addl. Civil Judge (Jr. Div.)-cum-P.M. (J.J. Board), Ranchi.

Sub: - Nomination for for attending two days Refresher Training Course on **"N.I. Act, Arms Act, Forest Act, Excise Act"** on **16th – 17th September, 2017** at Judicial Academy Jharkhand, Ranchi.

Sir,

I am directed to inform that the Court has been pleased to nominate for attending two days Refresher Training Course on **"N.I. Act, Arms Act, Forest Act, Excise Act"** on **16th – 17th September, 2017** with a direction to report to the Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi on 16.09.2017 at 9:30 AM in proper dress.

Accordingly, you are accorded necessary permission for attending the aforesaid course. Also, you are requested to attend the training alongwith tabs for ready reference to Bare Acts.

I am further directed to inform that the arrangement for stay for the participants will be made in Hostels at Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi from the evening of 15th September till the evening of 17th September, 2017. The nominated officers, staying in the hostel, will pay the mess charge to the staff designate, in advance, at the time of reporting to the Judicial Academy for training **at the**

rate of Rs. 320/- per day. For other officers not staying in the hostel to pay mess charges @ of **Rs. 170 per day**. Cash receipt of the amount received will be given to the officers by the staff designate.

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Yours faithfully,
Sd/- R.K. Vaish
Registrar (Administration)

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Memo No. _____2913_____/Apptt.   Dated, Ranchi, the __06.7.17__

Copy forwarded to the Principal District & Sessions Judges, Garhwa / Daltonganj / Jamshedpur / Dhanbad / Hazaribagh / Bokaro / Dumka / Jamtara / Ramgarh / Chaibasa / Giridih / Pakur / Koderma / Deoghar including the Judicial Commissioner, Ranchi for information and needful / the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter no. 483/JAJ dated 13.06.2017 / the C.P.C., e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website.

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05.07.17

Registrar (Administration)

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